

सी.जी.-डी.एल.-अ.-O1122021-231519 CG-DL-E-01122021-231519

असाधारण

## **EXTRAORDINARY**

भाग II — खण्ड 1 PART II — Section 1

## प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं॰ 57] नई दिल्ली, बुधवार, दिसम्बर 1, 2021/अग्रहायण 10, 1943 (शक) No. 57] NEW DELHI, WEDNESDAY, DECEMBER 1, 2021/AGRAHAYANA 10, 1943 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 1st December, 2021/Agrahayana 10, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 30th November, 2021, and is hereby published for general information:—

## THE FARM LAWS REPEAL ACT, 2021

No. 40 of 2021

[30th November, 2021.]

An Act to repeal the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020, the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020, the Essential Commodities (Amendment) Act, 2020 and to amend the Essential Commodities Act, 1955.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:-

1. This Act may be called the Farm Laws Repeal Act, 2021.

Short title.

2. The Farmers (Empowerment and Protection) Agreement on Price Assurance Repeal of Acts and Farm Services Act, 2020, the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020 and the Essential Commodities (Amendment) Act, 2020 are hereby repealed.

20 of 2020, 21 of 2020 and 22 of 2020.

Amendment of Act 10 of 1955.

**3.** In section 3 of the Essential Commodities Act, 1955, sub-section (IA) shall be omitted.

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DR. REETA VASISHTA, Secretary to the Govt. of India.